

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

17/01/2020

O.A./260/18/2020

P K SATHUA  
-V/S-  
M/O RAILWAYS

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. B. Dash

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsels for applicants and respondents. It is submitted by applicants counsel that the applicant has been transferred from Dhanmandal to Bhubaneswar before his completion of two years tenure as per the circular at Annexure - A/6. Learned counsel for respondents submitted that representation dated 03.01.2020 (Annexure - A/7) of the applicant is pending and without waiting for the outcome of this representation he has come before the Tribunal.</p> <p>In view of the above, the OA is disposed of at this stage without expressing any opinion on the merit, with a direction to Respondent No. 3/Competent Authority to consider the representation of applicant at Annexure A/7 and dispose of the same by passing a speaking order, to be communicated to the applicant within three months of date of receipt of copy of this order, if the same representation is pending as on date. Till disposal of representation at Annexure A/7, if the applicant has not yet been relieved and his reliever has not joined as on today, the applicant will not be relieved in pursuance to the impugned transfer order at Annexure - A/3.</p>

Applicant would be at liberty to send a copy of this order along with copy to the respondents/Competent Authority for necessary consideration.

OA stands disposed of as above.

Copy of the order to learned counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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